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తెలంగాణ రాజపత్రము  
**THE TELANGANA GAZETTE**  
**PART IV-A EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

**No. 13] HYDERABAD, WEDNESDAY, DECEMBER 18, 2024.**

**TELANGANA BILLS**

**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 18th December, 2024.

**L. A. BILL No. 13 OF 2024.**

**A BILL FURTHER TO AMEND THE TELANGANA  
PAYMENT OF SALARIES AND PENSION AND  
REMOVAL OF DISQUALIFICATIONS ACT, 1953.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2024.

(2) It shall be deemed to have come into force with effect from 20<sup>th</sup> August, 2024.

Short  
title  
and  
commence-  
ment.

[1]

**B. 164-1 (RSN)**

**Amend-  
ment of  
Schedule.  
Act No. II  
of 1954.** 2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, in the Schedule under section 10, after entry 150, the following new entry shall be added namely,-

“151. The offices of Advisors to Government.”.

**Repeal and  
Saving  
Ordinance  
No. 2 of  
2024.** 3. (1) The Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Ordinance, 2024 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the said Act, as amended by this Act.

### **STATEMENT OF OBJECTS AND REASONS**

The Government of Telangana is implementing several Welfare Schemes to protect and promote the economic and overall well-being of the citizens. These Schemes had a significant impact on the lives of marginalized communities and helping to reduce poverty, improve access to education and healthcare, and enhancing their livelihoods.

For the better implementation of the welfare Schemes and Programmes, Government has decided to induct advisors into the Government from various backgrounds and fields, depending on the specific needs and goals of the Government, to evolve policy decisions that are informed, effective, and responsive to the needs of the citizens.

Accordingly, it has been decided to amend the relevant provisions of the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (Act No.II of 1954) by undertaking a legislation.

It has been decided to give effect to the above decision immediately.

As the Legislature of the State was not, in session and it has become imperative for the Government to give effect to the above decision immediately, the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Ordinance, 2024 has been promulgated by the Governor on the 31st August, 2024 and the same has been published in Part IV-B Extraordinary in Telangana Gazette, dated 2nd September, 2024 as Telangana Ordinance No. 2 of 2024.

The Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Bill, 2024 seeks to replace the above said Ordinance.

**A. REVANTH REDDY,**  
Chief Minister.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Bill, 2024, after it is passed by Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

**A. REVANTH REDDY,**  
Chief Minister.

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.